

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 07/2016

IN THE MATTER OF:

M/s Pinokio Entertainment Pvt. Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 391(2) & 394

Order delivered on 11.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT/PETITIONER :- Mr. Sanjeev Jain, Advocate
Mr. Apporva Agrawal, Advocate

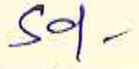
For the ROC / RD (NR) Delhi :- Mr. Manish Raj, Company Prosecutor

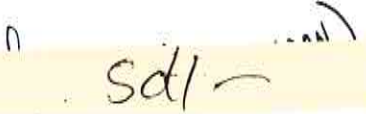
For the OL Delhi :- Ms. Chetana Kandpal, Company Prosecutor

ORDER

Learned Counsel for the petitioner as well as the Learned representative for the RD as well as ~~the~~ OL are present. Learned representative for the OL represents that the reply in relation to the application filed by the petitioner seeking ^{for} ~~of~~ modification of the scheme in relation to the extension of validity period / date has been filed today. Since the same is not available on file, the registry is directed to put up the same.

Post the matter on 17th August 2016.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**